

BEFORE THE MEMBER, MOTOR ACCIDENT CLAIMS TRIBUNAL,

M.A.C.P. No. /200

Filed on _____.

_____ Claimant.(s)

..Vs..

_____ Opponent (s).

A F F I D A V I T.

I, Claimant _____ age _____

R/o _____ Tq. _____ Distt. _____

Make oath and state on solemn affirmation as under : -

1..

This claimant / deponent herewith filed an application under section 140 of M.V. Act, 1988 for grant of interim compensation. The contents in paras 1 to _____ of that application are true to my own knowledge. If my application will not be allowed, the claimant(s) will be put to an irreparable loss and hardships. This is true on oath.

Dated : -

V E R I F I C A T I O N.

The deponent named above solemnly affirms that the contents in para 1 above are true to my own knowledge. Hence, signed and verified at _____ on _____.

I know the deponent _____ I have explained him above contents to him in Marathi, who admits it then he has signed on this affidavit before me.

ADVOCATE